NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER : TCP/140/2016

NAME OF THE PETITIONER(S) : S. Reha Banu

NAME OF THE RESPONDENT(S) : M/s Green House Promoters P. Ltd &8 others

UNDER SECTION : 397/398 and 237

S.No. NAME (IN CAPITAL) DESIGNATION **SIGNATURE**

REPRESENTATION BY WHOM

S. ManoThumar

(For B. Dhanorat)

2, P. Jaya Prahash

3. Aashish Jain Lunia Council for Respondents 5-9

ORDER

Counsel for petitioner present. Counsel for R1 to R4 and counsel for R5 to R9 are present. Counsel for petitioner moved an application to R1 company for production of certain documents regarding the report of the valuer and sought time to check the veracity of the report. Counsel for respondent has strongly objected to the same and stated that the counsel for petitioner has been adopting dilatory tactics for a long time and not making final arguments in relation to the report of the valuer. Counsel for the petitioner is directed to file detailed objections in relation to the report of valuer within two weeks, thereafter the counsel for respondents shall file their objections to the same within a week. Both the counsels are directed to submit the final arguments pertaining to the report of the valuer and in case during the course of the arguments, this Bench would feel any necessity, then the documents/record of books of the company could be directed to be produced. Put up on 20.01.2017 at 10.30 A.M.

(Ch Mohd Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)